



# THE KERALA HIGH COURT ADVOCATES' ASSOCIATION

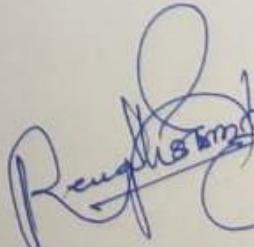
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## NOTICE

A microscopic few among our members have unfortunately flouted the decision taken in the General Body meetings held on 16<sup>th</sup> and 17<sup>th</sup> May not to use E-filing method for filing cases and to confine to physical mode of filing alone. The strength of our Bar as we all know depends upon unity and strong adherence to the collective decisions taken by our Bar Association. We feel proud to note that almost all our members have taken a steadfast stand in the implementation of the General Body decision. The blatant indiscipline shown by a few without any justification deserves to be strongly deprecated and they are liable to be subjected to disciplinary proceedings contemplated under Rule 13A of the Kerala High Court Advocates' Association Rules 1971. It is hereby brought to the notice of all members who have erred that, such disciplinary proceedings will be initiated against them without any further notice if it is observed that they are not willing to mend their ways.



  
Secretary,  
KHCAA